

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.543/99

Tuesday, this the 4th day of May, 1999.

CORAM:

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

C Prabhakaran Nambiar,
Sub Post Master, Edacherry.

- Applicant

By Advocate Mr M.R.Rajendran Nair

VS

1. The Superintendent of Post Offices,
Vadakara Divisin,
Vadakara.

2. The Director of Post Services,
Calicut.

3. P.Rajalakshmi,
Sub Post Master,
Thuneri.

- Respondents

By Advocate Mr Govindh K Bharathan, SCGSC(rep. for R.1&2)

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

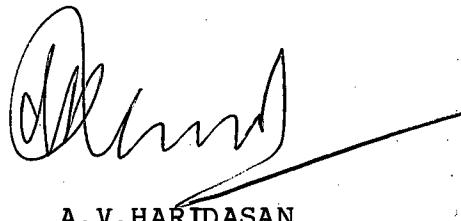
The applicant who is working as Sub Post Master, Edacherry from June 1997 onwards, is aggrieved that before the completion of a normal term of four years, he has been by the impugned order, transferred and posted as Sub Post Master, Tuneri, transferring the third respondent to his place resulting in pecuniary loss and domestic inconvenience to him. As per the directions in the impugned order, the third respondent is to be relieved on 8.5.99 and to join at Edacheri relieving the applicant. The applicant has sought to have the impugned order quashed to the extent it affects him and third respondent.

2. When the application came up for hearing, learned counsel on either side agreed that the application may be disposed of directing the 2nd respondent to consider A-3 representation of the applicant and to give the applicant an appropriate order as expeditiously as possible keeping the impugned order to the extent it affects the applicant and the 3rd respondent in abeyance till an order of the 2nd respondent is communicated to the applicant.

3. In the light of the above submission made by the learned counsel on either side, the application is disposed of directing the 2nd respondent to consider the representation made by the applicant A-3 and to give the applicant an appropriate order within two weeks of today. I also direct, as agreed to by the learned counsel, that till an order of the 2nd respondent on the representation is communicated to the applicant, the status quo as of this date regarding the relief and joining of the applicant and the 3rd respondent shall be maintained. No costs.

4. Copy of this order may be given to the learned counsel of the applicant by hand.

Dated, the 4th of May, 1999.



A.V. HARIDASAN
VICE CHAIRMAN

LIST OF ANNEXURES REFERRED TO IN THE ORDER

Annexure A-3 True copy of the representation dated 3.599 submitted by the applicant to the 2nd respondent.